GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1208 ANSWERED ON:17.08.2012 COMPLAINTS AGAINST KSCH Mahtab Shri Bhartruhari

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has received complaints for denial of fundamental rights to women employees working in Central Government Hospitals in Delhi particularly Kalawati Saran Children's Hospital (KSCH) in the recent past;

(b) if so, the details thereof and the reasons therefor along with the action taken on such complaints;

(c) whether the Government has conducted any enquiry in this regard;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the other corrective steps taken/ being taken by the Government/concerned hospital in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (e): Kalawati Saran Children's Hospital has informed that they had received representations from a staff Nurse on account of non-payment of DA arrears, bonus, salary, etc. as she was on leave. Hospital Authority has informed that the bonus and DA arrears due to the staff nurse were drawn by the hospital authority on 21.10.2011 but it was not collected by her as she was absent from 28.9.2011 onwards without prior intimation and hence deposited to Government treasury on 30.01.2012. She submitted her leave application on joining on 03.02.2012. All the justified dues to the Staff Nurse has since been paid. However, with regard to grant of extra ordinary leave on health ground, hospital authority has called for necessary documents for considering leave for the period of unauthorized absence as per the provisions of leave rules.